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**Crl. Misc. (B) Case No. 120/2022**

**01.04.2022**

Learned Advocate for the accused has filed petition No. 684/22 praying to allowed ~~ed~~ withdrawal of the bail application due to technical defect.

Heard the learned Advocate.

Prayer of the petition is allowed. Accordingly this Crl. Misc. (B) case stands dismissed on withdrawal.

  
Addl. Sessions Judge,  
Addl. District & Sessions Judge  
Dibrugarh  
Dibrugarh

Later on, seen the petition No. 685/22, filed by the learned Advocate for the accused, praying to return the certified copy of the documents enclosed with the bail application.

Considered the petition.

Return back all the certified copy of the documents as prayed for by keeping the true copies therein.

  
Addl. Sessions Judge,  
Addl. District & Sessions Judge  
Dibrugarh  
Dibrugarh